

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 553
TO BE ANSWERED ON DECEMBER 12, 2022**

CASES OF LAND ENCROACHMENT

NO. 553. SHRI AKHILESH PRASAD SINGH:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) the details regarding cases of public land being fraudulently transferred to private entities during the last five years, year-wise;
- (b) whether it is a fact that there has been a rise in such cases;
- (c) if so, the steps taken by Government to curb the same;
- (d) whether Government has taken any steps to make the land acquisition process more efficient during last five years; and
- (e) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a) to (c) Government of India is not maintaining any data centrally regarding public land fraudulently transferred to private entities.
- (d) & (e) Land acquisition is undertaken by the Central and State Governments under various Central and State Acts, including the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013. The provisions of the RFCTLARR Act are implemented by the appropriate Government as defined under section 3 (e) of the Act. Land acquisition being concurrent subject as per entry No. 42 of List III of Schedule VII to the Constitution, the state legislatures are empowered to make amendment in the RFCTLARR Act, 2013 as provided in the Constitution with respect to its applicability in their States and States are doing so from time to time as per their requirements.
